

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 174/2017
IN
CP (IB) NO. 61/Chd/Hry/2017
(Decided matter)**

**Under Section 60 (5) of the
Insolvency and Bankruptcy
Code, 2016**

In the matter of:

<p>M.S. Motors Vs. Preet Tractors Private Limited</p>	<p>...Operational Creditor/Petitioner</p> <p>...Corporate Debtor/ Respondent</p>
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Present: Mr. Atul V. Sood, Mr. Vikas Garg and Mr. Baksh Mohindra, Advocates for applicant – Gurpreet Singh.
Mr. Yash Pal Gupta, Advocate for respondent No. 2 (Operational Creditor).
Mr. Ajit Kumar, Interim Resolution Professional in person.
Mr. Rishi Anand Yadav, Chief Manager for Canara Bank, respondent No. 3.

CA No. 174/2017

Interim report dated 10.11.2017 has been filed by the Interim Resolution Professional. He seeks one week's time to file his further report. The matter is adjourned to 21.11.2017. Resolution Professional shall also appear on the next date.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 15, 2017.
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